

High Court, Bombay

No.: RG/1611/11/2017

NOTICE

All the parties/litigants and public at large are hereby informed that they shall not take mobile phones, cameras or audio/video recording devices and shall not record anything using them inside the Court Halls. These articles should not at all be brought inside the Court Halls and the person may make his own arrangement for its safe keeping, for which the High Court Administration does not take any responsibility.

The defaulters will be liable for confiscation of such device and/or fine as may be determined by the Court and in addition, will also be liable for an action under Contempt of Courts Act, 1971 as well as such other penal action.



Date: 13.02.2017

(Mangesh S. Patil)
Registrar General